

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
(Through web-based video conferencing platform)**

**ITEM No.02  
C.P.(IB)No.162/BB/2022**

**IN THE MATTER OF:**

M/s. Harohalli Land LLP  
Vs.  
.....

... Petitioner

**Order under Section 59 (7) of IBC, 2016**

**Order delivered on 22.09.2022**

**CORAM:**

**SH. KISHORE VEMULAPALLI  
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

The Liquidator : Shri K. Dushyantha Kumar

**ORDER**

1. Heard Shri K. Dushyantha Kumar, learned Liquidator appearing for the Petitioner.
2. The learned Liquidator for the Petitioner is directed to file (1) copy of Bank Statement/record of business for two years (2) list of stakeholders (3) Auditor report for the year ended March, 2021 (4) clarifying the distribution of Assets (4) Declaration of solvency for all three LLPs and (5) proper consent of Unsecured Creditors of the Petitioner Company (6) clarifying the differential amount in respect of liquidator fees and cash at Bank in Form-H as per the CA Certificate, within two weeks.
3. List the case on **15.11.2022**.

-Sol

**(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

-Sol-

**(KISHORE VEMULAPALLI)  
MEMBER (JUDICIAL)**